

**IN THE HIGH COURT OF ORISSA AT CUTTACK**

**W.P.(C) No. 22528 of 2015**

**Registrar General, Orissa High Court, ....  
Cuttack**

**Petitioner**

Mr. Debasis Nayak, Amicus Curiae  
-versus-

**State of Odisha and Others**

.... **Opposite Parties**

Mr. Debakanta Mohanty, Addl. Govt. Advocate (State)  
Mr. P.K. Parhi, Deputy Solicitor General (Union of India)  
along with Mr. S.S. Kashyap, CGC

**CORAM:  
THE CHIEF JUSTICE  
JUSTICE M.S. RAMAN**

**ORDER  
16.11.2022**

**Order No.**

17. 1. The genesis of the present petition was a news item in *The Hindu* in its issue dated 3<sup>rd</sup> January, 2014 about an incident involving the chopping of the palms of two migrant workers in the Odisha. On this basis, the Supreme Court of India registered a suo motu Writ Petition Civil No. 30 of 2014. Meanwhile, another W.P.(C) No. 55 of 2014 was filed by Shri Radheshyam Jena in the Supreme Court seeking redress against exploitation of migrant workers in Odisha. Under the directions of the Supreme Court both the writ petitions stood transferred to the High Court of Andhra Pradesh and this Court with a request to register a Public Interest Litigation (PIL). On that basis the present petition was registered and an order was passed on 15<sup>th</sup> March, 2019 calling for affidavits.
2. It may also be noted here that on 16<sup>th</sup> December, 2019, this Court appointed Mr. Debasis Nayak, learned counsel, as Amicus Curiae (AC) in this case.

3. A counter affidavit was filed on 15<sup>th</sup> April, 2019 by the State Government enclosing a 'State Action Plan for the safety and welfare of interstate migrant workmen'. Thereafter, no further affidavit has been filed by the State of Odisha in this Court.

4. It is directed the State Government will file a further updated affidavit giving details of the number of beneficiaries, whose grievances have been redressed under the 'State Action Plan' year wise and how the 'State Action Plan' has helped in redressing many of the problems highlighted in the various reports filed in the Supreme Court of India in the aforementioned petitions.

5. The Court calls the Union of India to inform the Court by way of an affidavit about the steps taken under its action plans i.e. Pradhan Mantri Garib Kalyan Yojana (PMGKY), Pradhan Mantri Jeevan Jyoti Yojana (PMJJY) and the Pradhan Mantri Suraksha Bima Yojana (PMSBY).

6. Both the affidavits be filed within six weeks with an advance copy to the learned AC.

7. List on 6<sup>th</sup> March, 2023.

**(Dr. S. Muralidhar)**  
**Chief Justice**

**(M.S. Raman)**  
**Judge**